

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 898 of 1996

New Delhi, dated this the 16th October, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri S.K. Sharma,
S/o Shri K.N. Sharma,
R/o 25, Radha Krishan Mandir,
3rd Floor, Nehru Nagar,
Ghaziabad, U.P. APPLICANT

(By Advocate: Shri U. Srivastava)

VERSUS

1. Union of India through
the Secretary,
National Capital Territory of Delhi,
Delhi.

2. The Dy. Election Commissioner,
Nigam Bhawan, Kashmeri Gate,
Delhi.... RESPONDENTS

(By Advocate: Shri H.L.Jad)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard applicant's counsel
Shri U. Srivastava and the respondents'
counsel Shri H.L.Jad.

2. We note from our order dated 7.6.96, that
an interim direction was issued to the
respondents that subject to the availability
of work they should consider engaging the
applicant prospectively as a temporary Casual
Labourer in preference to outsiders and those
with lesser length of service, ⁱⁿ ~~in~~ accordance with law.

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3. We dispose of this O.A. by making the interim direction absolute. In this connection, respondents' counsel Shri Jad states that there is a post of safai karamchari immediately available and the applicant can be adjusted against that post straightforwardly. It is open to the applicant to accept that offer. After being so engaged it will be open to the applicant to work out his rights in regard to regularisation in accordance with law, if so advised.

4. This O.A. is disposed of accordingly.
No costs..

A. Kedambohra

(Dr. A. Vedavalli)
Member (J)
/GK/

Anfolu
(S.R. Adige)
Member (A)